CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

No. L-1/260/2021/CERC

Dated: 10th May, 2025

DRAFT AMENDMENT

In exercise of the powers conferred under Section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf and after previous publication, the Central Electricity Regulatory Commission, hereby makes the following regulations, to amend the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters)Regulations, 2024 (hereinafter referred to as the "Principal Regulations") namely: -

1. Short Title and Comments

- 1.1 These regulations may be called the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Second Amendment) Regulations, 2025.
- 1.2 These regulations shall come into force with effect from 01.07.2025.

2. Amendment of Regulation 8 (Charges for Deviations) of the Principal Regulations:

2.1 Clause (8) of Regulation 8 of the Principal Regulations shall be substituted as under:

"(8) Charges for injection of infirm power -

(1) The charges for the injection of infirm power shall be zero, except in cases specified under clauses (2) and (3) of this Regulation.

(2) In case of thermal generating stations, the infirm power injected into the

grid from the date of first synchronization of the unit up to the successful completion of the trial run shall be paid @ Normal Rate of Charges for Deviation for each time block, subject to a ceiling of \gtrless 2.86/kWh.

- (3) If infirm power is scheduled after a successful trial run as specified in the Grid Code, the charges for deviation over the scheduled infirm power shall be as applicable for a general seller or WS seller, as the case may be.
- (4) Notwithstanding the provisions of clauses (2) and (3) of this Regulation, when the system frequency, f > 50.05Hz, the charges for injection of infirm power or for deviation of scheduled infirm power after the successful trial run by way of over injection by a general seller or WS seller, as the case may be, shall be zero."

(Harpreet Singh Pruthi) Secretary

Note:

- (i) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 were published in Part III, Section 4, No. 642 of the Gazette of India (Extraordinary) dated 21.08.2024.
- (ii) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (First Amendment) Regulations, 2024 were published in Part III, Section 4, No. 1030 of the Gazette of India (Extraordinary) dated 24.12.2024.